

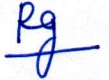
F.No.225/195/2016/ITA.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Direct Taxes

North Block, New Delhi, the 29<sup>th</sup> of July, 2016

Order under Section 119(1) of the Income tax Act, 1961.

The 'due-date' of filing Income-tax returns for certain categories of tax payers pertaining to Assessment Year 2016-2017 is 31<sup>st</sup> July, 2016, being Sunday. Therefore, in order to facilitate the filing of income-tax returns on 30<sup>th</sup> July (Saturday) & 31<sup>st</sup> July, 2016 (Sunday), the Central Board of Direct Taxes in exercise of powers conferred under section 119 of the Income Tax Act, 1961, hereby directs that necessary arrangements be made for receiving income tax returns in all income-tax offices throughout the country on these days, during the normal working hours.

2. Special arrangements may also be made by way of opening additional receipt counters, wherever required, on 30<sup>th</sup> and 31<sup>st</sup> July, 2016 to facilitate the taxpayers in filing their returns of income without any inconvenience. This instruction may be given wide publicity.



(Rohit Garg)

Deputy Secretary to Government of India

Copy to:-

1. The Chairman (CBDT), All Members, Central Board of Direct Taxes for information
2. All Cadre Controlling Pr.CCsIT for necessary action in respect of their region
3. O/o Pr. DGIT (Systems) for putting it on official Website
4. Addl. CIT(Data base Cell) for putting it on departmental website
5. CIT(M&TP) CBDT